

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.915/92.

Date of decision : 28.2.95.

K.Ruben

.. Applicant

Vs.

1. The Sub-Divisional Officer, Telecom., Nandyal-518501.
2. The Telecom. District Manager, Kurnool-518001.
3. The General Manager, Telecom., Hyderabad Area, CTO Compound, Hyderabad.
4. The Chief General Manager, Telecom., A.P. Hyderabad-500001.
5. The Chairman, Telecom. Commission (Reptg. U.O.I.) New Delhi-110001.

.. Respondents

Counsel for the Applicant :: Shri C.Suryanarayana

Counsel for the Respondents:: Shri N.V.Ramana, Addl. CGSC

C O R A M

Hon'ble Shri A.V.Haridasan : Member (J)

Hon'ble Shri A.B.Gorthi : Member (A)

J u d g e m e n t

(As per Hon'ble Shri A.B.Gorthi : Member (A))

Aggrieved by a notice of termination issued by the Respondents, the Applicant has come up with this O.A. praying that the impugned notice dt. 11.9.92 be set aside and that a direction be given to the Respondents to re-engage him as a casual mazdoor and consider his case for grant of temporary status/regularisation.

2. The Applicant states that he was initially engaged as a casual mazdoor in June, 1978 and worked till November, 1983. He was again engaged on 1.1.91 and

Copy to:-

1. The Sub Divisional Officer, Telecom, Nandyal-501.
2. The Telecom, District Manager, Kurnool-001.
3. The General Manager Telecom, Hyderabad Area, CTO Compound, Hyderabad.
4. The Chief General Manager, Telecom, A.P.Hyderabad-001.
5. The Chairman, Telecom Commission(Reptg. U.O.I.), New Delhi-0
6. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
7. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

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continued to work as a casual mazdoor till the impugned notice of termination was served upon him.

3. When this O.A. came up for admission, an interim direction was given to the Respondents to continue the Applicant as a casual mazdoor provided there was work and if his juniors were continued.

4. We are now informed by the learned Standing Counsel for the Respondents that in complying with the interim direction of the Tribunal the Respondents have re-engaged the Applicant and the Applicant is continuing as a casual mazdoor eversince.

5. In view of the above, this O.A. is disposed of with the following directions to the Respondents.

(a) The Respondents shall continue to engage the Applicant as a casual mazdoor and if retrenchment becomes necessary it shall be on the principle of last come first go.

(b) The Applicant shall be considered for grant of temporary status and regularisation as per extant rules/instructions.

6. The O.A. is ordered accordingly. No costs.

Janayya
(A.B.Gorthi)
Member(A).

Alleet
(A.V.Haridasan)
Member(J).

Dated: _____
Dictated in Open Court.

br.

Arif Ali 8335
Dy. Registrar (Jd.)

Contd. ---